

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 206  
IB-286/ND/2020**

**IN THE MATTER OF:  
Rajnaikant Nanubhai Kapadi**

**...PETITIONER**

**Vs.**

**M/s. Samtex Desinz Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 10.02.2020.**

**Coram:**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Samar Srivastava, Adv.  
For the Respondent/ Corporate-debtor :Mr. Anirudh Deshmukh, Adv.**

**ORDER**

Heard the submissions made by the counsel for the Operational-creditor. The counsel for the operational-creditor has complied with the last order dated 20.01.2020 and the same is taken on record. Advocate Sh. Anirudh Deshmukh has appeared and offered to file "vakalatnama" within three days and reply within ten days. The counsel for the operational-creditor is directed to handover a copy of the petition filed in the Tribunal along with the annexure within next couple of days. He is also directed to send e-copy of the petition for easy convenience of the corporate-debtor. Matter is adjourned to **04.03.2020**.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**